

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 26.2.2003

None appeared for the applicant nor the applicant appeared in person. Although the pleadings as well as oral submissions in the matter were over prior to 2003, at the request of the learned counsel for the applicant, the matter was adjourned to 19.2.2003 to enable him to produce the material in support of his claim that he had preferred medical bills in the Office of the Respondents. On the last occasion on 19.2.2003, the counsel for the applicant wanted some more time to submit evidence in support of his claim that he had submitted medical bills which were still pending for reimbursement. But to-day, no one was present for the applicant to comply with the burdens. However, to afford one more opportunity, to the applicant to submit the documents in support of his claim, I adjourned this matter to 5.3.2003. No further time.

John
VICE-CHAIRMAN

Order dated 5.3.2003

Heard the learned counsel for the petitioner and the learned senior Standing Counsel for the Respondents. On the basis of submissions made by the learned counsel for the applicant as also the statement made by the Respondents in their counter, it appears that the reliefs sought by the applicant in this O.A. have already been granted to him. The reliefs granted to the applicant by the Respondents are as follows :

- i) his period of suspension from

For adjournment
and hearing.
(part-heard)

Bench

My
18/2/03

For adjournment
and hearing.

- i) Documents not filed.
- ii) Part. hearing.

Bench

My
25/3/03

For adjournment
and hearing.

(Part-heard)

- i) Documents not filed.

Bench

W
4/3/03

19.6.96 to 9.1.97 has been treated as duty vide SDO(Phones) I Bhubaneswar Memo. No.Q/41/97 (Pt.1)/7 dated 13.1.99

ii) As a consequence thereof annual increment has been drawn from time to time as and when that was due and paid to the applicant vide Annexure-R/4.

iii) The applicant's case for promotion to the cadre of LI(0) w.e.f. 1.7.96 has also been approved and promotion order issued.

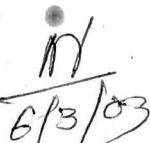
In this application, the applicant had also sought for direction to be issued to Respondents to sanction medical bills submitted by him in connection with his medical treatment. The Respondents have denied this by saying that no medical bill ^{is} submitted by the applicant nor the applicant has given any proof of submitting medical bill to the Respondents. In the circumstances ~~that~~ the relief sought by the applicant with regard to medical claim is neither available nor granted. As all the grievances of the applicant have already been settled by the Respondents, I feel, nothing more survives in this O.A. for adjudication by this Tribunal and therefore, the same is accordingly disposed of. No costs.

VICE-CHAIRMAN



Copy of order H.S.3.03
deserved to the Counsel
for both sides.


S.C. 6/3/03


6/3/03